

## CRIMINAL LAW.--POISONING.

## ACT No. XXIX. OF 1850.

[*Passed on the 2nd August, 1850.*]

1. *Administering any poison, or stupifying or intoxicating drug or unwholesome thing, with intent to do bodily harm or with intent to commit an unlawful Act, subject to transportation or imprisonment.*
2. *Under a charge with intent to murder, offender may be convicted of minor offence under the Act.*
3. *Act to be construed as part of Act 31, 1838.*

An Act to amend\* Act XXXI. 1838 for the Prevention of Poisoning.

For amendment of Act XXXI. 1838, relating to the administration of poison, or other deleterious substance, It is enacted as follows:

I. Whoever shall wilfully and maliciously administer to, or cause to be taken by any person, any poison, or any stupifying, or intoxicating drug, or any unwholesome thing, with intent in any of the cases aforesaid to do any permanent, or temporary bodily harm to such person, or with intent to commit, or abet the commission of any unlawful act, shall be liable, at the discretion of the Court, to be transported to such place as the Court shall direct, for life, or for any term of years, or to be imprisoned for any term not exceeding four years.

II. In any case in which any person shall be charged with administering to, or causing to be taken by any other person any poison, or other destructive thing with intent to commit murder, and the offence proved shall amount only to an offence under this Act, he may be punished as if he had been charged with an offence under this Act.

III. This Act shall be construed with and as part of Act XXXI. 1838.